

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

D.A. No.18 OF 1999.

DATE OF ORDER:19-2-1999.

BETWEEN:

Smt. Shazadabee.

.....Applicant

a n d

1. Union of India, rep. by its Secretary, Ministry of Finance, New Delhi.
2. Chief Commissioner of Income Tax, Andhra Pradesh, Hyderabad.
3. Assistant Commissioner of Income Tax, Nellore.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr. K. K. Chakravarthy

COUNSEL FOR THE RESPONDENTS :: Mr. V. Rajeshwara Rao

CORAM:

THE HON'BLE SRI JUSTICE D.H.NASIR, VICE CHAIRMAN

A N D

THE HON'BLE SRI H. RAJENDRA PRASAD, MEMBER (ADMN)

: ORDER :

ORAL ORDER (PER HON'BLE SRI JUSTICE D.H.NASIR, VC)

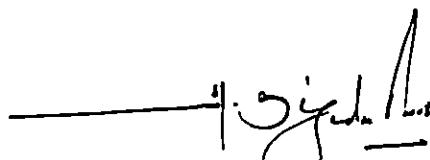
Heard Mr. K. K. Chakravarthy, learned Counsel for the Applicant and Mr. V. Rajeshwara Rao, learned Standing Counsel for the Respondents.

.....2

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2. The learned Counsel Mr.K.K.Chakravarthy for the Applicant mentions that the applicant died some time in December, 1998. The application, therefore, stands abated. However, the legal heirs and representatives of the deceased applicant shall be at liberty to cause their appearance to be entered after following the procedure prescribed by law, if they are interested in prosecuting this OA any further and the cause of action has not extinguished with the death of the applicant.

3. The application is disposed of as having "abated."



(H.RAJENDRA PRASAD)

MEMBER (ADMN)



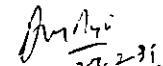
(D.H. NASIR)

VICE CHAIRMAN

DATED: this the 19th day of February, 1999

Dictated to steno in the Open Court

DSN



Copy to:

1. HDHND
2. HHRD M(A)
3. HOSJP M(J)

Typed By
Compared by

Checked by
Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD.

THE HON'BLE MR. JUSTICE D.H.NASIR:
VICE - CHAIRMAN

THE HON'BLE H.RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE R.RANGARAJAN :
MEMBER (A)

THE HON'BLE MR.B.S.JAI PARAMESHWARI :
MEMBER (J)

DATED: 19. 2. 99

ORDER/JUDGMENT

M.A./R.A/C.P.NO.

IN
D.A.NO: 18/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED
DISPOSED OF WITH DIRECTIONS
at abated

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

8 CENM

केन्द्रीय प्रशासनिक बलिकरण Central Administrative Tribunal प्रेषण / DESPATCH
25 FEB 1999
हैदराबाद न्यायालय HYDERABAD BENCH